

**GOVERNMENT OF INDIA  
MINISTRY OF RAILWAYS**

**LOK SABHA  
UNSTARRED QUESTION NO. 275  
TO BE ANSWERED ON 27.11.2024**

**STATUS OF KONKAN RAILWAY MERGER**

**275. SHRI KOTA SRINIVASA POOJARY:**

**Will the Minister of RAILWAYS be pleased to state:**

**(a) whether all partner State Governments have agreed to hand over their shares for the proposed merger of the Konkan Railway and if so, the details thereof; and**

**(b) the time by when the public of the Konkan region may expect a formal Notification regarding the merger?**

**ANSWER**

**MINISTER OF RAILWAYS, INFORMATION & BROADCASTING AND  
ELECTRONICS & INFORMATION TECHNOLOGY**

**(SHRI ASHWINI VAISHNAW)**

**(a) & (b): There are five shareholders in Konkan Railway Corporation Limited (KRCL), namely, Ministry of Railways, Government of Maharashtra, Government of Karnataka, Government of Goa and Government of Kerala. The infrastructure of KRCL has become more than 25 years old, requiring major renewal/replacement of capital assets to ensure safety of traffic including doubling and rehabilitation of tunnels. This requires major capital expenditure. To meet the capital expenditure, all the above shareholder State Governments have been approached by the Ministry of Railways to contribute for capital expenditure in KRCL as per their share or to relinquish their share in favour of Ministry of Railways. Only the State Government of Goa has conveyed willingness to relinquish its share.**

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